

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.293/TL/2023

Subject : Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of separate Transmission Licence to POWERGRID Ramgarh Transmission Limited for implementation of scope of work as detailed in the Petition through RTM mode.

Petitioner : Powergrid Ramgarh Transmission Limited (PRTL)

Respondents : Uttar Pradesh Power Corporation Limited and 16 Ors.

Date of Hearing : **14.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Prashant Kumar, PRTL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that pursuant to the liberty granted by the Commission vide Record of Proceedings for the hearing dated 13.12.2023, the Petitioner has filed an amended Petition for the grant of a separate transmission licence covering all the transmission projects assigned to the Petitioner by the Ministry of Power and/or the Central Transmission Utility on Regulated Tariff Mechanism mode and accordingly, the Commission may proceed to grant a transmission licence to the Petitioner for such elements.

2. The representative of Respondent, CTUIL, submitted that CTUIL has already given its recommendations for the grant of a separate transmission licence to the Petitioner under Section 15(5) of the Electricity Act, 2003. He further submitted that insofar as the clarification on the requirement of a separate approval of the Central Government to the Transmission Schemes/Projects under Transmission Planning Rules for the Projects costing up to Rs. 500 crore vis-à-vis the Transmission Schemes/ Projects approved by NCT/CTUIL in terms of the Ministry's Order dated 28.10.2021, CTUIL has already approached the Ministry of Power and the requisite clarification is awaited.

3. Considering the submissions made by the representative of the Petitioner and CTUIL, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)